

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri Ashok Basu, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri A.H.Jung, Member

Petition No. 96/2003

In the matter of

Approval for transmission tariff for 400 kV S/C Meramundali-Jeypore transmission line along with extension of Meramundali and Jeypore sub-stations in Eastern Region for the period from 1.1.2004 to 31.3.2004.

And in the matter of

Power Grid Corporation of India Ltd.

. Petitioner

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Kolkata
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Kolkata
5. Power Dept., Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

.....Respondents

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri C.Kannan, PGCIL
3. Shri M.M.Mondal, PGCIL

**ORDER
(DATE OF HEARING: 18.7.2006)**

The petition was filed for approval of transmission charges for 400 kV S/C Meramundali-Jeypore transmission line along with extension of Meramundali and Jeypore sub-stations in Eastern Region for the period from 1.1.2004, the anticipated date of commercial operation, to 31.3.2004 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 along with I.A.No. 73/2003 for provisional tariff.

2. Vide order dated 13.2.2004 in I.A.No. 73/2003, the petitioner was allowed annual transmission tariff of Rs. 1821.75 lakh on provisional basis from the actual date of commercial operation.

3. The petition is listed for hearing after notice. None of the respondents was present.

4. The petitioner in its affidavit dated 10.7.2006 has submitted that the transmission assets were declared under commercial operation w.e.f. 1.6.2004 for which a separate petition for final tariff for the period 1.6.2004 to 31.3.2009 has filed based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. We have been informed that the provisional tariff approved by order dated 13.2.2004 ibid is being charged w.e.f. 1.6.2004.

5. As the date of commercial operation of the transmission assets falls after 31.3.2004, the present petition has become infructuous and accordingly stands disposed of. However, the provisional tariff allowed vide order dated 13.2.2004 shall be charged from the date of commercial operation of the transmission assets till disposal of the final tariff petition filed separately.

sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 19th July 2006